

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No. 355/91  
~~EX-100~~

**DATE OF DECISION** 31.3.1992

Shri R.B. Barot **Petitioner**

Mr. K.K. Shah **Advocate for the Petitioner(s)**

**Versus**

Union of India & Ors. **Respondent**

Mr. N.S. Shevde **Advocate for the Respondent(s)**

**CORAM :**

The Hon'ble Mr. R.C. Bhatt : Member (J)

The Hon'ble Mr. R. Venkatesan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

: 2 :

Shri R.B. Barot,

..... Applicant

Vs.

(1) Union of India,  
Through:  
The General Manager,  
Western Railway,  
H.Q. Office, Churchgate,  
Bombay- 400 020.

(2) Sr. Divisional Commercial Supdt.  
Western Railway,  
Baroda.

(3) Divisional Commercial Supdt.  
Western Railway,  
Ahmedabad. .... Respondents.

O R A L O R D E R

O.A. / 355 / 91

Date: 31.3.1992

Per: Hon'ble Mr. R. Venkatesan : Member (A)

Heard Mr. K.K. Shah learned advocate for the applicant and Mr. N.S. Shevde learned advocate for the respondents.

2. The applicant as prefered and appeal against the order of penalty imposed on him by the respondents. The same is yet to be disposed of. The counsel for the applicant says that the applicant is on leave and has not joined in the post to which he has been reverted. He prays for interim stay.

3. We direct the respondents to consider the appeal of the applicant and pass order according to law, within *B* *the* period of three months from the date of receipt of

...3...

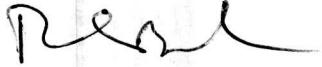
: 3 :

R<sub>1</sub>

this order, until then the applicant shall not be ~~be~~  
required <sup>K</sup> to join in the lower post at Godhra.

R<sub>2</sub>

  
(R. Venkatesan)  
Member (A)

  
(R.C. Bhatt)  
Member (J)

\*Kaushik

Shri R.B. Barot,

..... Applicant

Vs.

(1) Union of India,

Through:

The General Manager,

Western Railway,

H.Q. Office, Churchgate,

Bombay- 400 020.

(2) Sr. Divisional Commercial Supdt.

Western Railway,

Baroda.

(3) Divisional Commercial Supdt.

Western Railway,

Ahmedabad.

..... Respondents.

O R A L O R D E R

O.A. / 355 / 91

Date: 31.3.1992

Per: Hon'ble Mr. R. Venkatesan : Member (A)

Heard Mr. K.K. Shah learned advocate for the applicant and Mr. N.S. Shevde learned advocate for the respondents.

2. The applicant as preferred and appeal against the order of penalty imposed on him by the respondents. The same is yet to be disposed of. The counsel for the applicant says that the applicant is on leave and has not joined in the post to which he has been reverted. He prays for interim stay.

3. We direct the respondents to consider the appeal of the applicant and pass order according to law, within the period of three months from the date of receipt of

...3...

: 3 :

this order, until then the applicant shall not been  
required the join in the lower post at Godhra.

(R. Venkatesan)  
Member (A)

(R.C. Bhatt)  
Member (J)

\*Kaushik